

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 190 OF 2015 &  
IA NO. 324 OF 2015**

**Dated: 07<sup>th</sup> October, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Maithon Power Ltd.**

**.... Appellant (s)**

**Versus**

**West Bengal Electricity Regulatory Commission & Anr.**

**.... Respondent (s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Vishal Anand  
Ms. Janmali

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Paramhans for R-1

**ORDER**

Admit. Issue notice. Mr. Paramhans takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 26.11.2015. Dasti in addition is permitted.

List the matter on **26.11.2015**. In the meantime, learned counsel for the respondent may file reply on or before 04.11.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 18.11.2015 after serving copy on the other side.

**(I.J. Kapoor )  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

Ts/dk